

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3541
ANSWERED ON:03.09.2012
CRZ NOTIFICATION, 2011
Patil Shri C. R.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the State Government of Gujarat has submitted any representation to Government on Coastal Regulation Zone (CRZ) Notification, 2011 for the Ports and Harbour in the country;
- (b) if so, the response of the Government thereto;
- (c) whether the concerns of State Government have been addressed by the Government;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (f) : State Government of Gujarat submitted representation on the ' New Policy on expansion of existing ports and initiation of new projects along the coastline' issued by the Ministry on 3rd November, 2009. The policy restricts new ports in high eroding zones and insists Comprehensive Environmental Impact Assessment study for the expansion projects in high eroding zones. The State Government requested to review the policy stating that it will slow down the process of port developments and also requested to consider one clearance, either under the Environment Impact Assessment Notification or under the Coastal Regulation Zone Notification instead of clearance under both the Notifications.

Ministry under took extensive consultation with the various stakeholders viz Fishermen, NGOs, State Governments including Gujarat and brought out the Coastal Regulation Zone Notification (CRZ), 2011 on 6th January, 2011 in supersession of the Coastal Regulation Zone Notification, 1991. As per the CRZ Notification, 2011 development of Port and Harbors is not permitted in high erosion stretches. In medium, low eroding stretches and stable coasts, development of Port and Harbor projects is permitted only with shore protection measures viz beach nourishment, sand by- passing etc, and the specific conditions on regular monitoring of shore lines.

Further, as per the CRZ Notification, 2011, the projects attracting EIA and CRZ Notifications, need not undergo two separate appraisal processes and do not require two clearances. Such projects require only environmental clearance under the EIA, Notification that will be considered based on the recommendations of the concerned State Coastal Zone Management Authority.